

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 38  
CP 85 of 2019  
IA 45 of 2019  
IA 561 of 2019  
IA 114 of 2020  
IA 838 of 2020

**Order under Section 241-242 & 246 of Co.Act,2013**

**IN THE MATTER OF:**

Harshavardhan Singh & Anr  
V/s

.....Applicant

Manpasand Beverages Ltd & Ors

.....Respondent

**Order delivered on ..22/11/2021**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Mr. Nachiket A Dave  
For the IRP/RP :  
For the Respondent : Ld. Adv. Ms. Hirva Dave

**ORDER**

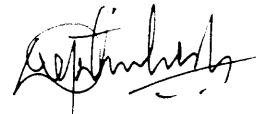
The *status-quo* as ordered by the Hon'ble Supreme Court shall continue.

Learned Counsel for the Applicant and other sides are directed to file the latest update about the proceedings before Hon'ble Supreme Court.

List the matter on 17.01.2022.



**(AJAI DAS MEHROTRA)**  
**MEMBER (TECHNICAL)**



**(DR.DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

Rajeev